

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

* * *

O.A. 1530/93

Dt. of Decision : 14.12.93

M. Hanumantha Reddy

.. Applicant.

vs

1. Union of India Rep. by
Post Master General,
A.P. Southern Region.,
Kurnool-518 005.

2. Superintendent of Post Offices
Kurnool Division,
Kurnool - 518 001.

3. Post Master,
Bethamcharla,
Kurnool District,
A.P.

.. Respondents.

Counsel for the Applicant : Mr. P. Rathaiah

Counsel for the Respondents : Mr. N.R. Devarej
Sr. CGSC

CORAM:

THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2

15/12/93

Copy to:-

1. Post Master General, A.P.Southern Region, Union of India, Kurnool-005.
2. Superintendent of Post Offices, Kurnool Division, Kurnool-001.
3. Post Master, Bathamcherla, Kurnool District, A.P.
4. One copy to Sri. P.Rathaiah, advocate, H.No.9-33/3, Lingala complex, Dilsukhnagar, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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DA.1530/93

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri P. Rathaiyah, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. The applicant who is a post-man was transferred from Bethamcherla to Adoni by telegraphic order issued by R-2 and he was relieved on 16-9-1993 forenoon. The said transfer is challenged on the various grounds.

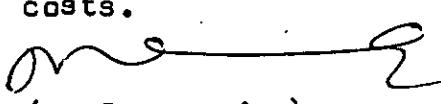
3. It is stated for the applicant that he has not joined at Adoni and he applied for leave and the said leave is not yet sanctioned.

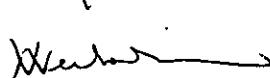
4. One of the contentions for the applicant is that in view of the recent strike of the Postal employees in the Kurnool Division, he was picked up and transferred. The applicant submitted representation dated 24-9-93 against the said transfer.

5. In the circumstances, we feel that it is just and proper to pass the following order :

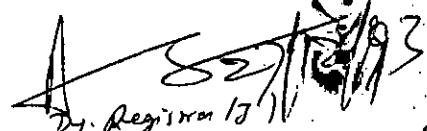
PMG, Kurnool, had to dispose the said representation dated 24-9-93 within two weeks from the date of receipt of this order. He ^{has} also to consider the leave already applied for by the applicant and pass the appropriate order in regard to the same within two weeks from the date of receipt of this order.

6. OA is ordered accordingly at the admission stage. No costs.


(R. Rangarajan)
Member (Admn)


(V. Neeladri Rao)
Vice Chairman

Date : December 14, 93
Dictated in the Open Court


D. Rajaram 13/12/93

TYPED BY

② COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.GHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 14/12/1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

in
O.A.No. 1530/93

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

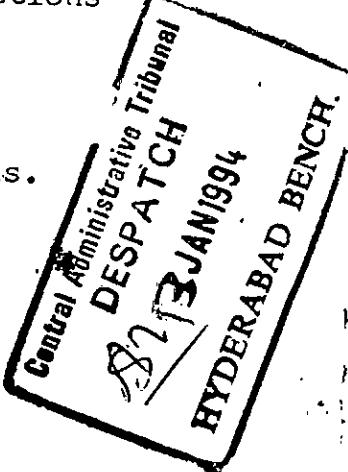
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs



pvm